

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 308 OF 2016

Dated: 19th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor , Technical Member**

In the matter of:

**Jhajjar Power Ltd. Appellant(s)
Vs
Tata Power Delhi Distribution Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramanuj Kumar
Mr. Manpreet Lamba

Counsel for the Respondent(s) : Mr. Alok Shankar for R-1

Mr. S. Venkatesh
Mr. Varun Singh
Mr. Shashank Khurana
Mr. Pratyush Singh
Mr. Natabrata Bhattacharya for R-2

Mr. Nikhil Nayyar
Mr. N. Sai Vinod for R-3

ORDER

Admit. Issue notice. Mr. Alok Shankar takes notice on behalf of Respondent No.1; Mr. Shri Venkatesh takes notice on behalf of Respondent No.2 and Mr. Nikhil Nayyar takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply.

List the matter on **02.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 17.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 01.02.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/vt**

**(Justice Ranjana P. Desai)
Chairperson**